

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2451 of 2001

8

New Delhi, this the 13th day of May, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Shri Ashim Kumar Roy, IPS (Retd.)  
F-1103, C.R. Park,  
New Delhi-110 019.

-APPLICANT

(By Advocate: Shri K.B.S. Rajan)

Versus

1. The Union of India  
Through Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. The Secretary to Government of Assam,  
Department of Home (A), Dispur Assam.
3. The Director General of Police,  
Guwahati, Assam.
4. The Accountant General,  
Madiamgaon, Beltola,  
Guwahati-29, Assam.

-RESPONDENTS

(By Advocates: Shri A.K. Bhardwaj, Counsel for  
respondent No.1.

Shri V.K. Sidharthan, Counsel for  
respondent Nos.2 and 3.

Shri M.K. Gupta, Counsel for respondent  
No.4)

ORDER (ORAL)

Heard the learned counsel for the parties.

2. After going through the records, I think that this OA can be disposed of by directing the respondents to pay to the applicant interest at the rate of 12% on the retirement dues w.e.f. 1.2.2000 as the payment of same had been delayed by respondents for no fault on the part of the applicant. This may be paid within a period of 2 months from the date of receipt of a copy of this order. No costs.

*Kuldip Singh*  
( KULDIP SINGH )  
MEMBER (JUDL)

Rakesh